Central Administrative Tribunal Principal Bench, New Delhi

T.A.No.194/2007 (W.P. (C) No.8106/2002)

Monday, this the 14th day of September, 2015

Hon'ble Mr. A.K. Bhardwaj, Member (J) Hon'ble Dr. B.K. Sinha, Member (A)

Virender Singh s/o Mr. Om Prakash Pump Operator DDA Horticulture Division 7 Laxmi Nagar, School Block Shakharpur Delhi-92

..Applicant

(Nemo)

Versus

- Vice Chairman
 DDA, Vikas Sadan, INA Colony
 New Delhi
- 2. Director (Estt.)
 Work Charge
 DDA 16th Floor
 Vikas Minar, IP Estate
 New Delhi
- 3. Director Horticulture (North) DDA Vikas Minar 15th Floor, New Delhi

..Respondents

(Mr. Manjeet Singh Reen, Advocate)

ORDER (ORAL)

Mr. A.K. Bhardwaj:

In terms of Order dated 15.5.2009, the T.A. was dismissed on merits. Order passed by the Tribunal was challenged before the Hon'ble High Court of Delhi in W.P. (C) No.395/2011 and by Order dated 17.5.2013, Hon'ble High Court directed the parties to appear before the Registrar of the Tribunal on 29.5.2013.

- 2. We find from the record that nobody represented the applicant on 11.7.2013, 3.9.2013, 23.9.2013, 9.10.2013, 11.11.2013, 13.12.2013, 24.1.2014, 27.2.2014, 15.4.2014, 19.8.2014, 14.10.2014, 16.12.2014, 3.2.2015, 9.3.2015 and 15.4.2015. In Order dated 17.7.2015, the appearance of Mr. Manjeet Singh Reen, learned counsel has been erroneously shown as counsel for applicant. According to Mr. Reen, he represented the respondents on said date.
- 3. In the wake, the T.A. is dismissed in default and for non-prosecution. No costs.

(Dr. B.K. Sinha) Member (A) (A.K. Bhardwaj) Member (J)

September 14, 2015 /sunil/